



9th RMLNLU-SCC ONLINE®

INTERNATIONAL MEDIA LAW MOOT

COURT COMPETITION, 2021

February 26 - 28, 2021

INVITATION BROCHURE



About RMLNLU



Dr. Ram Manohar Lohiya National Law University was established in 2005 by the State Legislature of Uttar Pradesh and came into existence in 2006 with the objective to encourage and disseminate legal knowledge. The University instils in the students a sense of responsibility towards the society and is committed to promote diverse culture in the field of law. The University attempts to further meet its objectives by organizing one of the most prestigious events, RMLNLU-SCC Online[®] International Media Law Moot Court Competition in collaboration with SCC Online[®].

The first edition of the moot was organized in 2013 with the aim to foster legal acumen in the vigorously prospering field of International Media Law and garner interest from students nationwide. The University witnessed participation from twenty-seven teams all over India. Mooting is considered to be an intrinsic feature of any law institute and RMLNLU aims at fostering the best mooting culture and legal knowledge through its International Media Law Moot Court Competition.

The 9th edition of the RMLNLU-SCC Online[®] International Media Law Moot Court Competition is being organized virtually from 26th-28th February, 2021 boasting of highly proficient and eminent panels of judges. Meritorious participants shall receive awards which include cash prizes along with SCC Online[®] access cards and subscriptions. Welcome to 9th RMLNLU SCC Online[®] International Media Law Moot Court Competition, 2021!



About SCC Online®



In 1996, Eastern Book Company became the first Indian legal publisher to bring out a legal database on CD-ROM called the SCC Online[®] Supreme Court Case Finder[®]. It was quickly adopted by the legal fraternity and became the choice of research for Supreme Court case laws. Additional databases like the full text of judgments of the Supreme Court of India, case notes and judgments of other High

Courts, statutory material, Law Commission Reports and the Constituent Assembly debates have been added over time. One of the unique features of this legal database is the ability to print 'True Prints', exact facsimiles of judgments as published in their respective law reports. Thus, on a few CDs and DVDs, hundreds of volumes of law reports such as Supreme Court Cases (SCC), Current Tamil Nadu Cases (CTC), the Law Reports, the Weekly Law Reports, the Indian Appeals etc. became accessible to legal researchers. SCC Online's tie-up with the ICLR of England and Wales made access to English Law possible.

In 2010, the SCC Online® Web Edition was launched with the best of the CD-ROM Edition and the new features that the internet had to offer. It is a legal database with over seventy-five databases covering the Supreme Court of India, the Privy Council since 1836, the erstwhile Federal Court of India, all the High Courts, major Tribunals and Commissions, statutory material including rules, regulations, circulars and notifications, reports of the Law Commission of India and the Constituent Assembly debates. Case laws and other material are available from the jurisdictions of the United Kingdom (under license from the ICLR), the United States, Canada, South Africa, Singapore (under license from the Singapore Academy of Law), Bangladesh, Pakistan, Sri Lanka, Thailand and the erstwhile West African Court of Appeal. International material includes WIPO domain name dispute cases and Treaties and Conventions. It is noteworthy that over a million cases are reported in this database. SCC Online has now tied up with Hein Online to bring a specially curated bouquet of databases from Hein Online to India and other markets.

The SCC Online® suite of products are used by the Supreme Court of India, all the High Courts, the subordinate judiciary in many States, by advocates, law firms and corporate cells of corporations. This database is in use by the top law schools in India and abroad. The Indian Law Institute in a study has rated it as the most used legal database by judges and legislators, legal practitioners, civil servants and government officials and the second most used by law students and teachers.

From the Vice - Chancellor's Desk



It is a matter of great privelege for Dr. Ram Manohar Lohiya National Law University to host the 9th edition of RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2021. We have constantly persevered as an institution to provide holistic and meaningful legal experience to participants from across the globe. In the course of this journey, we have observed that the ability to think logically and to be able to communicate the drafted arguments are key components for the future lawyers in training.

Dr. Ram Manohar Lohiya National Law University, Lucknow attempts to provide a conducive environment for attaining legal education, which is a combination of class room teaching along with practical and technical knowledge of the different subjects. Moot Court Competitions are the best example of this combination where the students are pushed to research, discuss and argue with opponents of a differing point of view but it also inculcates composure and respect for the court.

Media has revolutionized the way people learn about the world in the present times, which has various forms ranging from print to electronic media. But such dependence also has consequences which have irrefutable legal nuances which need to be dealt with in an effective manner and that poses a challenge to the participants of the RMLNLU-SCC Online[®] International Media Law Moot Court Competition. I hope to witness the same interest from the participants this year as well.

I offer you a warm welcome to the 9th RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2021. Thus, we continue with the tradition of striving to enrich contemporary knowledge on international media law. We welcome distinguished legal luminaries and are proud to have them as Judges on the panel of this competition.

Wishing you the best of luck.

Prof. (Dr.) Subir K. Bhatnagar,

Vice Chancellor,

Dr. Ram Manohar Lohiya National Law University, Lucknow.

Message from Eastern Book Company



When we talk about mooting, it is one of the primary activities that law students engage in to show their legal prowess and get a hand on feel on what the profession of a lawyer feels like. The RMLNLU - SCC Online[®] Moot is now in its 9th edition. It has come a long way from its inception and limited reach. Many teams compete in their own Intra-Moot Court Competitions to get an opportunity to participate in this Competition.

Mooting is one of those activities that hones the skills and prepares the students for what lies ahead in real life and the mettle required to succeed in the legal profession. From the problem or the fact sheet, one has to look at the facts – discern and find out which are the important issues and discard ones that are not considered to be legally important. After one has formulated the issues, one has to do extensive legal research to find authority and various sources to back up the arguments that will be advanced before the Judge. Techniques and abilities for legal research along with a rich experience in gathering of legal information are the stepping stones for a successful lawyer.

Mooting tests one's ability to understand things from a limited source such as the legal brief and argue on these limited facts with unlimited resources and different legal precedents which are not limited to countries. It allows one to develop his/her own unique style of argumentation in a Court Room. At the same time, it inculcates legal discipline as to how one ought to conduct oneself inside a Court Room and the art of hard work and perseverance.

It is my great pleasure to welcome all the teams, and also a special welcome to the teams from overseas to the 9th Edition of the RMLNLU - SCC Online[®] Moot Court Competition, 2021.

At EBC and SCC Online[®] it has always been our goal to provide the most accurate and authentic legal information and supporting and sponsoring Moot Courts which is our way of giving back to the academic community for its contribution to our student publications and their continued support and patronage. As a special consideration to all the participants, we shall provide a one-month free subscription to SCC Online[®] to assist them in their legal research and preparation for the Moot Court Competition.

Wishing you all the best.

Surendra Malik,

Chief Editor, Supreme Court Cases,

Managing Director, EBC Group of Companies.

Message from the Head of Department



It is my proud privilege to announce the 9th edition of RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2021. The benefit of mooting is something that is incomparable and cannot be equated to any other competition especially in a University of law. Mooting inculcates all of the necessary values of advocacy. From enhancing one's drafting and researching skills to improving the verbal abilities, mooting covers it all. The RMLNLU-SCC Online[®] International Media law Moot Court Competition provides a platform and an opportunity to the to-be-lawyers for improving both

their written and oral advocacy skills in this competitive field of law. The Moot Court Competition includes a robust design to provide all participants with valuable training, experience, and feedback at the same time.

The International Media Law is still a very new and a blooming area in the field of law. RMLNLU-SCC Online[®] is a gateway through which the participants can not only gather immense knowledge and substantial experience in the field of International Media Law but also can learn about the virtue of mooting. It further increases one's confidence in public speaking and also develops an understanding of the law. Through this Moot Court Competition, participants also get an opportunity to meet students from different law schools and understand the uniqueness and differences that exist within the mooting culture present both in different parts of the country as well as the world.

The networking opportunities afforded to the participants in the competition are immense as the participants will not only be able to interact with students from different colleges but they will also be able to meet the distinguished members of the Bench and Bar who have judged the oral arguments. The participants can always seek expert opinions of judges and uncover their personal aptitude and improve their shortcomings.

Keeping in mind the favorable outcome of the previous editions, this year, we yet again wish to see a great turnout of achievers and another successful competition. I wish all the participants a memorable experience.

Dr. Visalakshi Vegesna,

H.O.D. (Legal Studies and Humanities-Social Sciences),

Dr. Ram Manohar Lohiya National Law University, Lucknow.

MCC Chairperson's Message



It gives me immense pleasure to welcome you all to the 9th RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2021 at Dr. Ram Manohar Lohiya National Law University, Lucknow. We have set the stage for the new generation of lawyers to come up with such research and arguments that leave their opponents with nothing but defeat. Participation in various Moot Court Competitions helps you in enhancing your researching skills, because at the end of the day it is your research on the basis of which you will be fighting your case and representing your side and it is your research only that also helps you in

framing a good Moot Court Memorial on the basis of which the other team would raise objections and question you.

The skill of discipline, presentation, appropriate and logical response to the spontaneous query of Judges and the art of advocacy are must in order to become a successful lawyer. The students are trained here to present their case with utmost confidence and clarity before the judges.

Competitions nowadays have become an important part and parcel of the modern process of learning. The skills, motivation, confidence one gets while participating in these competitions is more important for a student's career than just winning prizes or just working in academics alone.

I sincerely hope that you have a pleasant and hospitable stay and gain and improve significantly from this experience.

Dr. Atul Kumar Tiwari,

Chairperson, Moot Court Committee,

Dr. Ram Manohar Lohiya National Law University, Lucknow

MCC Coordinator's Message



2021. It has been our endeavor to provide a holistic mooting exposure to the upcoming generation of lawyers.

International Media Lawy is a burganing demain of law and

understanding of the same.

International Media Law is a burgeoning domain of law and RMLNLU-SCC Online[®] International Media Law Moot Court Competition has been an avenue that acquaints the students with the nuances of the law and helps in development of better

We, at Dr. Ram Manohar Lohiya National Law University, Lucknow take immense pleasure in hosting the 9th RMLNLU-SCC Online[®] International Media Law Moot Court Competition,

Benefits that mooting reaps are substantial. Mooting helps one in improving the skills pertaining to the handling of and engaging with legal materials. Mooting also enhances one's ability to work under pressure and within time constraints. Along with this, mooting substantially helps refine teamwork skills. It further augments self-possession, fluency and enunciation, clarity of thoughts alongside acquainting the participant with nuances of Court procedure. Mooting also makes the participant well-versed with the nuances of the particular aspect of law. It helps a great deal in augmenting presentation and persuasion skills as well.

Through prizes and other incentives, mooting reinforces a student's will to participate and excel. It offers an individual sufficient scope for uncovering personal aptitude and potential, and evaluating oneself.

I look forward to hosting as grand an event as all our previous editions. I am hopeful that this edition, like all previous editions, will prove to be beneficial for the participants.

Dr. Prasenjit Kundu,

Faculty Coordinator, Moot Court Committee,

Dr. Ram Manohar Lohiya National Law University, Lucknow.

Convenors' Message



It is an absolute delight to welcome everyone to the 9th RMLNLU-SCC Online[®] International Media Law Moot Competition, 2021. The past eight editions, starting in the year 2013, have seen the Moot Court Committee make consistent progress with an aim to offer a competitive experience that only improves with each passing year. From an organizational perspective, each subsequent year presents a unique set of challenges and hurdles for us, and overcoming them stands to be an unparalleled privilege for us. This year owing to the present COVID - 19 pandemic, restrictions have been cast on the physical movement of the society, but has definitely not affected our enthusiasm to provide the best experience. We would be adopting the online method for conducting the competition this year. It is going to be a new learning activity for all the participants as well as the organising team.

With this edition of the competition, we are extremely thankful to Mrs. Anumeha Mishra, Assistant Professor, Campus Law Centre, Faculty of Law, University of Delhi and Mr. Ankit Sahni, Principal, Ajay Sahni Associates LLP and leading IP & Technology Law lawyer, for kindly consenting to draft this edition's moot proposition. It goes without saying that our sponsors are instrumental, in no small part, for the success of this event. Their unconditional belief in us makes it all possible and brings all our endeavours to fruition. We are profoundly grateful to the Eastern Book Company for their unparalleled support.

Enhancing the quality of the competition by having carefully curated panels of judges, having a contemporary moot proposition and conducting the whole competition virtually are some of the numerous efforts we have made to ensure that the competition grows. Despite the unprecedented pandemic, we strive to make the 9th edition of the moot a memorable and enriching experience for all the participating teams through the virtual mode. We look forward to hosting you and we wish you the best.

Punya Mehrotra & Sanjica,

Convenors, Moot Court Committee,

Dr. Ram Manohar Lohiya National Law University, Lucknow.

Timeline

Release of the Problem	Tuesday, December 8, 2020
Deadline for Provisional Registration of Institution	Wednesday, December 30, 2020
Deadline for seeking Clarifications	Tuesday, January 5, 2021
Release of Final Clarifications	Thursday January 7, 2021
Deadline for Registration of Team	Friday, January 15, 2021
Deadline for Submission of Soft Copy of Memorials	Thursday, January 28, 2021
Release of Results of Memorial Knockout (if any)	Saturday, February 13, 2021
Deadline for Online Payment of Registration Fee Through the Authorized Payment Gateway (SBI)	Friday, February 19, 2021
Deadline for submission of Soft Copy of Payment Receipt	Friday, February 19, 2021
Inauguration Ceremony and Participant Briefing	Friday, February 26, 2021
Oral Rounds	Saturday-Sunday, February 27-28, 2021
Valedictory Ceremony	Sunday, February 28, 2021

Participating Universities

- Alliance School of Law, Alliance University, Bengaluru
- Amity Law School, Noida
- Amity Law School, New Delhi
- Amity Law School, Raipur
- Army Institute of Law, Mohali
- Babu Banarasi Das University, Lucknow
- Banasthali Vidyapith, Vanasthali
- Bangalore Institute of Legal Studies, Bengaluru
- Bishop Cotton Women's, Christian Law College, Bengaluru
- Campus Law Centre, University of Delhi, New Delhi
- Chanakya National Law University, Patna
- Chanderprabhu Jain College of Higher Studies, New Delhi
- City Academy Law College, Lucknow
- CMR Law School, Bengaluru
- Damodaran Sarvodaya National Law University, Visakhapatnam
- Dharamshastra National Law University, Jabalpur
- Dr. Ambedkar Government Law College, Chennai
- Faculty of Law, Institute of Chartered Financial Analysts of India University, Dehradun
- Faculty of Law, University of Allahabad, Allahabad
- Faculty of Law, University of Lucknow, Lucknow
- Gandhinagar National Law University, Gandhinagar
- Government Law College, Mumbai
- Hidayatullah National Law University, Raipur
- IFIM Law school, Bengaluru
- Indian Law Society's Law College, Pune
- Institute of Law, Jiwaji University, Gwalior
- Institute of Law, Kurukshetra University, Kurukshetra
- Institute of Law, Sastra University, Thanjavur
- Jamia Millia Islamia, New Delhi
- Jindal Global Law School, Sonepat
- Karnavati University, Gandhinagar
- KLE Society's Law College, Bengaluru
- Law Center II Faculty of Law, Delhi University, New Delhi
- Law College Dehradun, Dehradun

- Law School, Banaras Hindu University, Varanasi
- Macquarie University, Sydney, Australia
- Maharashtra National Law University, Nagpur
- Narsee Monjee Institute of Management Studies, School of Law, Mumbai
- National Academy of Legal Studies and Research University of Law, Hyderabad
- National Law Institute University, Bhopal
- National Law School of India University, Bengaluru
- National Law University, Delhi
- National Law University, Jodhpur
- National Law University, Odisha, Cuttack
- National University of Advanced Legal Studies, Kochi
- National Law University and Judicial Academy, Guwahati
- National University of Singapore, Singapore
- National University of Study and Research in Law, Ranchi
- Nepal Law Campus, Tribhuvan University, Kathmandu, Nepal
- Nirma Institute of Law, Ahemdabad
- O.P. Jindal Global University, Sonepat
- Pravin Gandhi College of Law, Mumbai
- Rajiv Gandhi National University of Law, Patiala
- School of Law, Christ University, Bengaluru
- Symbiosis Law School, Hyderabad
- Symbiosis Law School, Noida
- Symbiosis Law School, Pune
- SASTRA Deemed University, Tanjavur
- Tamil Nadu National Law School, Tiruchirappalli
- University Institute of Legal Studies, Panjab University, Chandigarh
- University of Dhaka, Bangladesh
- University of Petroleum and Energy Studies, Dehradun
- Vivekananda Institute of Professional Studies, New Delhi
- West Bengal National University of Judicial Sciences, Kolkata





1st RMLNLU-SCC Online[®] Media Law Moot Court Competition, 2013

The 1st RMLNLU-SCC Online[®] Media Law Moot Court Competition, 2013 witnessed twenty-seven participating teams arguing on a problem authored by Mr. Anand Shankar Jha, Advocate, Supreme Court of India. Gandhinagar National Law University, Amity Law School, Delhi, National University of Advanced Legal Studies, Kochi and Hidayatullah National Law University emerged as the semi-finalists. The Final rounds saw NUALS, Kochi and Amity Law School, Delhi put forth their best arguments and judged by a noteworthy bench of Hon'ble (Mr.) Justice D. K. Arora, Hon'ble (Mr.) Justice D. P. Singh, Hon'ble (Mr.) Justice K. D. Shahi, Judges of the High Court of Allahabad, Hon'ble (Mr.) Justice Sanjib Banerjee, Judge of the Calcutta High Court and Shri Surendra Malik, Director, Eastern Book Company. The competition ended ceremoniously with a valedictory function which saw the Chief Guest, Shri Salman Khurshid, Hon'ble Minister for External Affairs, Guest of Honor, Shri D. K. Shahi, retired Judge of the Hon'ble Allahabad High Court and Special Guest Shri Surendra Malik, Director, Eastern Book Company gracing the event and awarding the deserving participants.

WINNERS: The team from National University of Advanced Legal Studies, Kochi, comprising:

- Lakshmi Menon
- Miriam Jacob
- Shreyas B. Bhushan

RUNNERS'- UP: The team from Amity Law School, Delhi, comprising:

- Ravin Kapur
- Chitrangada Sharma
- Mrinal Verma

BEST MEMORIAL: The team from Amity Law School, Delhi.

BEST SPEAKER: Lakshmi Menon, National University of Advanced Legal Studies, Kochi.

2nd RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2014

The 2nd edition of the RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2014 again witnessed twenty-seven teams arguing before a well-qualified and acclaimed panel of judges. The semi-finals took place among West Bengal National University of Juridical Sciences, Kolkata, Gujarat National Law University, Gandhinagar, Jindal Global Law School, Sonipat and Symbiosis Law School, Pune. The moot problem for the edition was drafted by Mr. Subhiksh Vasudev, practicing Advocate at the Supreme Court of India. The finals were conducted between WBNUJS, Kolkata and Jindal Global Law School, Sonipat. The bench comprising judges from the Allahabad High Court, Hon'ble (Mr.) Justice (Retd.) Vishnu Sahai, Hon'ble (Mr.) Justice D.K. Arora, Hon'ble (Mr.) Justice R.R. Awasthi, Hon'ble (Mr.) Justice D.K. Upadhayaya and Mrs. Rajdipa Behura, Advocate Supreme Court, collectively adjudged WBNUJS, Kolkata as the winners. The event culminated with the Valedictory ceremony, which saw coveted awards being handed over to the deserving participants and the encouraging words of wisdom by esteemed scholars and officials in the field of law.

WINNERS: The team from West Bengal. National University of Juridical Sciences, Kolkata, comprising:

- Rakshit Akshay Jha
- Anirudh Nath Lekhi
- Ameya Vikram Mishra

RUNNERS'-UP: The team from Jindal Global Law School, Haryana, comprising:

- V. Balaji
- Nehmat Kaur
- Aishwarya Gupta

BEST MEMORIAL: The team from School of Law, Christ University, Bangalore.

BEST SPEAKER: Rohan Deshpande, Symbiosis Law School, Pune.

3rd RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2015

The 3rd edition of the RMLNLU-SCC Online® International Media Law Moot Court Competition, 2015 saw participation from forty-five teams out of which thirty-two were selected for the oral rounds based on a memorial knockout. These thirty-two teams argued before a dynamic panel of judges. The semi-finals took place among Gujarat National Law University, Gandhinagar, Jindal Global Law School, Sonipat, Amity Law School, (IP University), Delhi and Symbiosis Law School, Noida, who managed to put forward creative arguments taking the competition up by a notch. The moot problem for the edition was framed by Mr. Gopal Sankaranarayan, Advocate at the Supreme Court of India. The stirring final rounds were held between Jindal Global Law School, Sonipat and Gujarat National Law University, Gandhinagar which managed to gather a courtroom full of spectators. The bench comprised of Hon'ble (Mr.) Justice A.K. Sikri, Judge, Supreme Court of India, Mr. Rakesh Munjal, Senior Advocate, Supreme Court of India, Mrs. Geeta Luthra, Senior Advocate, Delhi High Court, Mr. Jaideep Narain Mathur, Senior Advocate, Allahabad High Court and Mr. Surendra Malik, Chief Editor, Supreme Court Cases which adjudged Jindal Global Law School as the winners.

WINNERS: The team from Jindal Global Law School, Sonipat, comprising:

- Sajal Mendiratta
- Rhea Choksi
- Shyam Agarwal

RUNNERS'-UP: The team from Gujarat National Law University, Gandhinagar, comprising:

- Atharva Sontakke
- Himaja Bhatt
- Rishika Mendiratta

BEST MEMORIAL: The team from Army Institute of Law, Mohali.

BEST SPEAKER: Atharva Sontakke, Gujarat National Law University, Gandhinagar and Neerja Gurnani, Amity Law School (IP University), Delhi.

4th RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2016

The 4th edition of the RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2016 had a total of thirty teams representing law schools from all over the nation. The semi-finals took place among Gujarat National Law University, Gandhinagar, School of Law, Christ University, Bangalore, Amity Law School (IP University), Delhi and Symbiosis Law School, Pune, who managed to put forward elaborate and carefully crafted arguments. The moot problem for the edition was framed by Mr. Alok Prasanna, Advocate at the Supreme Court of India. The well-contested final rounds were held between Amity Law School (IP University) and Christ University, Bangalore, which managed to garner a huge number of spectators. The Final bench comprised of Hon'ble (Mr.) Justice A. R. Masoodi, Hon'ble (Mr.) Justice Devendra Kumar Upadhyaya, Hon'ble (Mr.) Justice D. K. Arora, Mr. K. V. Viswanathan, Senior Advocate, Supreme Court of India, and Mr. Jaideep Narain Mathur; Senior Advocate, Allahabad High Court all of whom adjudged Amity Law School (IP University) as the winners. The event ended on a ceremonious note with a Valedictory function graced by distinguished legal luminaries.

WINNERS: The team from Amity Law School (IP University), Delhi, comprising:

- Siddhant Bajaj
- Avni Sharma
- Ishita Mohanty

RUNNERS'-UP: The team from School of Law, Christ University, Bangalore, comprising:

- Aashima Panikar
- Rouble Sorkkar
- Parmita Banerjee

BEST MEMORIAL: The team from Symbiosis Law School, Pune.

BEST SPEAKER: Siddhant Bajaj, Amity Law School (IP University), Delhi.

5th RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2017

The 5th edition of the RMLNLU-SCC Online® International Media Law Moot Court Competition, 2017 was privy to an unprecedented thirty-three teams representing law schools from all over the nation as well as abroad. The semi-finals took place among RGNUL, Patiala, Christ University, Bangalore, NUALS, Kochi and WBNUJS, Kolkata. The moot problem for the edition was framed by Mr. Ankit Yadav, Advocate, Supreme Court, an alumnus of Dr. Ram Manohar Lohiya National Law University and New York University. The grand finale witnessed some intense advocacy between National University of Advanced Legal Studies, Kochi and West Bengal National University of Juridical Sciences, Kolkata. The Final bench comprised of eminent judges from the High Court, comprising Hon'ble (Mr.) Justice A. P. Sahi, Senior Judge, Lucknow Bench, Allahabad High Court; Hon'ble (Mr.) Justice D. K. Upadhyay, Judge, Lucknow Bench, Allahabad High Court; Hon'ble (Mr.) Justice A. R. Masoodi, Judge, Lucknow Bench, Allahabad High Court; Mr. K.T.S. Tulsi, Senior Advocate, Supreme Court, Mr. Surendra Malik, Managing Director, EBC all of whom adjudged NUALS, Kochi as the winners. The event concluded with the Valedictory function embellished by distinguished legal luminaries along with the Book release of "B M Gandhi's Indian Penal Code" as revised by Dr. K. A. Pandey.

WINNERS: The team from National University of Advanced Legal Studies, Kochi, comprising:

- Samyukta Ramaswamy
- Karthik Venkatesh
- Shilpa Sangameswaran

RUNNERS'-UP: The team from West Bengal National University of Juridical Sciences, Kolkata, comprising:

- Adrija Ghosh
- Parmeet Singh
- Sakshi Agarwal

BEST MEMORIALS: The team from Damodaram Sanjivayya National Law University, Vishakhapatnam.

BEST SPEAKER: R.V. Srikara (Symbiosis Law School, Pune).

6th RMLNLU SCC-Online[®] International Media Law Moot Court Competition, 2018

The 6th edition of the RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2018 saw an unprecedented forty seven registrations from across the globe comprising teams from Australia, Pakistan as well as teams from law schools from all over the nation. The finals took place among GNLU, Gandhinagar and Macquarie University, Sydney who managed to put forth exquisite arguments before the Bench. The moot problem for the edition was framed by Mr. Aakash Prasad, Advocate, Allahabad High Court (Lucknow Bench), an alumnus of NALSAR. The final rounds of the moot were judged by an eminent bench comprising Justice D.K. Arora, Justice R.R. Awasthi, and Justice A.R. Masoodi of the Allahabad High Court, Dr. K.A. Pandey, Associate Professor, RMLNLU, and Mr. Aakash Prasad, Advocate, Allahabad High Court all of whom adjudged Gujarat National Law University (GNLU), Gandhinagar as winners.

WINNERS: The team from Gujarat National Law University, Gandhinagar comprising:

- Abhijeet Chakraborty
- Mansa Venkatachalam
- Anushka Sinha

RUNNERS'-UP: The team from Macquarie University, Sydney, Australia comprising:

- Aidan O'Callaghan
- Michael Docker
- Fraser Lawrence

BEST MEMORIALS: The team from West Bengal National University of Juridical Sciences, Kolkata.

BEST SPEAKER: Aidan O'Callaghan (Macquarie University).

7th RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2019

The 7th edition of the RMLNLU-SCC Online® International Media Law Moot Court Competition, 2019 witnessed thirty-three teams arguing before well-qualified and acclaimed panel of judges. The Semi-finals took place between Symbiosis Law School, Pune; Symbiosis Law School, Noida; West Bengal National University of Juridical Sciences, Kolkata, and National Law University, Jodhpur who managed to put forward elaborate and carefully crafted arguments. The West Bengal National University of Juridical Sciences, Kolkata emerged as the Winners and National Law University, Jodhpur were Runners'- Up after a tenacious legal battle. The moot problem for this edition was drafted by Mr. Abhishek Dwivedi, advocate at Lucknow bench of the Allahabad High Court and was previously an Associate at Cyril Amarchand Mangaldas. The final bench for the grand finale comprised of Hon'ble (Mr.) Justice Moin, Addn. Judge Allahabad High Court (Lucknow bench), Hon'ble (Mr.) Justice Lavania, Addn. Judge Allahabad High Court (Lucknow bench), Mr. Vikramjit Banerjee, Additional Solicitor General of India, Mr. Murali Neelakantan, Principal at Amicus and Mr. Abhishek Dwivedi who collectively adjudged WBNUJS, Kolkata as the winners. The event culminated with the Valedictory ceremony, which saw coveted awards being handed over to the deserving participants and the encouraging words of wisdom by esteemed scholars and officials in the field of law.

WINNERS: The team from West Bengal National University of Juridical Sciences, Kolkata comprising:

- Aman Goyal
- Shaurya Mittal
- Raksha Raina

RUNNERS'-UP: The team from National Law University, Jodhpur comprising:

- Rishika Arya
- Praneesh Goyal
- Anshika Chadha

BEST MEMORIALS: The team from National Law University, Odisha.

BEST SPEAKER: Eashwari Nair (Symbiosis Law School, Hyderabad).

8th RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2020

The 8th edition of the RMLNLU-SCC Online® International Media Law Moot Court Competition, 2020 witnessed thirty-three teams arguing before well-qualified and acclaimed panel of judges. The Semi-finals took place between NMIMS, Mumbai; Tamil Nadu National Law University, Tamil Nadu; National Law University of Advanced Legal Studies, Kochi and National Law University, Jodhpur who managed to put forward elaborate and carefully crafted arguments. National Law University of Advanced Legal Studies, Kochi emerged as the Winners and NMIMS, Mumbai were Runners'- Up after a tenacious legal battle. The moot problem for this edition was drafted by Mr. Hari Krishnan, Advocate at the Kerala High Court. The final bench for the grand finale comprised of Hon'ble Mr. Justice M.N. Bhandari of the Allahabad High Court, Mr. Upendra Nath Mishra, Senior Advocate at Allahabad High Court (Lucknow Bench), Mr. Sudeep Seth, Senior Advocate at Allahabad High Court (Lucknow Bench), Mr. Jaideep Narain Mathur, Senior Advocate at Allahabad High Court (Lucknow Bench) and Mr. Hari Krishnan, the problem drafter and an advocate at the Kerala High Court who collectively adjudged NUALS, Kochi as the winners. The event culminated with the Valedictory ceremony, which saw coveted awards being handed over to the deserving participants and the encouraging words of wisdom by esteemed scholars and officials in the field of law.

WINNERS: The team from National Law University of Advanced Legal Studies, Kochi comprising:

- Padmavathi Prasad
- Abhinav Mathur
- Pankaj Kumar Mishra

RUNNERS'-UP: The team from NMIMS, Mumbai comprising:

- Dharmi H. Jilka
- Bhumica Veera
- Sumana Roychowdhury

BEST MEMORIALS: The team from National Law University, Jodhpur.

BEST SPEAKER: Aakruti Jayendran (Symbiosis Law School, Pune).

Gallery







Awards



The winners of Competition received Rupees Twenty-Five Thousand (INR 25,000) as prize money and SCC Online Web Edition Platinum card including English Law One Year Subscription to Supreme Court Cases –Print Edition. The Runners'-Up received Rupees Fifteen Thousand (INR 15,000) and an SCC Online Web Edition Platinum card including English Law One Year Subscription to Supreme Court Cases –Print Edition. The winners of the Best Memorial received Rupees Ten thousand (INR 10,000) and an SCC Online Web Edition Platinum card including English Law One Year Subscription to Supreme Court Cases–Print Edition and finally the Best Oralist received Rupees Ten Thousand (INR 10,000). Also, 10 Practical Lawyer Subscriptions were awarded to the Winning team, Runners' - Up Team, Best Memorial Team and the Best Oralist.



Members of the Moot Court Committee

Jt. Convenors

Punya Mehrotra

Sanjica

Jt. Secretaries

Anchit Baliyan

Anushka Singh

Arunima Athavale

Ayushi Agrawal

Rhythm Kataria



Members

Ayush Chaudhary Aryan Singh

Anshika Saini Deepika Kacholia

Hardik Bansal Ishika Chauhan

Kashish Jain Prashansa Singh

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Sushmita Sharma Siddhant Pal

Sidhant Kampani Tarushi Sharma

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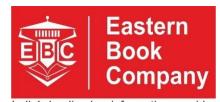


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